

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-489(PB)/2017

IN THE MATTER OF:

IFCI Limited Applicant/Petitioner
Vs.
Era Housing & Developers (India) Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.11.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Petitioner/Applicant : Mr. Kush Chaturvedi, Advocate
For the Respondent : Mr. Vijay K. Singh, Mr. Vineet Arora,
Advocates

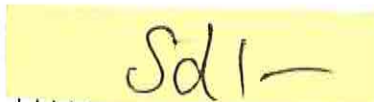
ORDER

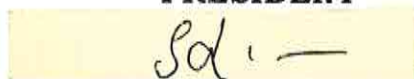
Notice of the petition for 6th December, 2017.

A copy of the paper book has already been served on the respondent as conceded by the learned Counsel for the respondent. Reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List the matter on 6th December, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)